

NOTIFIED CASES CAUSELIST
COURT NO. 13 (THROUGH VC)
SINGLE BENCH (BENCH ID-24812)
HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD

Orders(with defect)

1	C.M.P./676/2019	HIRAMANI vs STATE OF JHARKHAND	KUNDAN KR AMBASTHA	NAVIN KUMAR
		CODE OF CIVIL PROCEDURE, 1908		
2	Cont.(Cvl)/105/2020	JAGTAR SINGH vs STATE OF JHARKHAND	MANOJ KUMAR RAM	SANJEEV THAKUR
		CONTEMPT OF COURTS ACT 1971		
3	Cont.(Cvl)/106/2020	ROSHAN BAURI vs STATE OF JHARKHAND	MANOJ KUMAR RAM	NAVIN KUMAR MR.ASHUTOSH ANAND
		CONTEMPT OF COURTS ACT 1971		

Orders

4	A.APPL/8/2020	MODI PROJECTS LIMITED THROUGH ONE OF ITS DIRECTORS PRADIP MODI vs EAST CENTRAL RAILWAY THROUGH ITS GENERAL MANAGER	RAHUL DEV SHRESTH GAUTAM OMPRAKASH	VIJOY KUMAR SINHA MD. JALISUR RAHMAN
		ARBITRATION & CONCILATION ORDINANCE, 1996		

Admission

5	Cont.(Cvl)/268/2018	ARJUN KUMAR vs THE STATE OF JHARKHAND	VIKESH KUMAR MANOJ TANDON SHIV SHANKAR KUMAR ANANT KUMAR AJIT KUMAR KUMARI RASHMI	JAI PRAKASH,(A A G) DARSHANA PODDAR MISHRA
		CONTEMPT OF COURTS ACT 1971		
6	A.APPL/1/2019	MS CHENNAI MICRO PRINT PVT LTD THROUGH ITS MANAGING DIRECTOR SHRI S RAMU vs JHARKHAND EDUCATION PROJECT COUNCIL THROUGH ITS STATE PROJECT DIRECTOR	NITIN KR PASARI Vaibhav Vishal SUDHIR KUMAR SINGH VISHAKHA GUPTA	KRISHNA MURARI
		ARBITRATION & CONCILATION ORDINANCE, 1996		
7	A.APPL/15/2019	MS KAMDHENU ELECTRONICS PVT LTD THROUGH ITS DIRECTOR SRI HARSH MANEK vs BHARAT SANCHAR NIGAM LTD THROUGH THE DIRECTOR	NITIN KR PASARI Vaibhav Vishal SUDHIR KUMAR SINGH VISHAKHA GUPTA SIDHI JALAN	ARBIND KUMAR JHA
		ARBITRATION & CONCILATION ORDINANCE, 1996		
8	A.APPL/19/2019	MS WHEELS THROUGH ITS DULY AUTHORIZED SIGNATORY NAMEDLY NAROO GOPAL DAS vs UNION OF INDIA THROUGH GENERAL MANAGER SOUTH EASTERN RAILWAY	NEELANJAN CHATTERJEE KUMAR AMIT	GAUTAM RAKESH ANKUR ANAND MAHESH TEWARI ABHISHEK KUMAR DUBEY
		ARBITRATION & CONCILATION ORDINANCE, 1996		
9	A.APPL/26/2019	MS SHREE SHAKAMBHARI MARKETING THROUGH ITS PROPRIETOR PAWAN KUMAR AGRAWAL vs HINDUSTAN PETROLEUM CORPORATION LIMITED	ASHIM KR SAHANI AJIT KUMAR	MR.ASHUTOSH ANAND RAHUL LAMBA NAVEEN KUMAR
		ARBITRATION & CONCILATION ORDINANCE, 1996		

10	A.APPL/5/2020	MS METSO INDIA PVT LTD THROUGH ITS AUTHORIZED REPRESENTATIVE YOGESH BAVISKAR vs MS HEAVY ENGINEERING CORPORATION LIMITED THROUGH ITS CHAIRMAN MANAGING DIRECTOR	VIJAY SHANKER JHA MANISH KUMAR	RAJIV RANJAN
		ARBITRATION & CONCILATION ORDINANCE, 1996		
11	A.APPL/9/2020	MS DAYA SHANKAR RAI THROUGH MANAGING PARTNER SRI DAYA SHANKAR RAI vs CENTRAL COALFIELDS LIMITED THROUGH ITS GENERAL MANAGER CIVIL	ARPAN MISHRA INDRAJIT SINHA AWINASH KUMAR AMITABH PRASAD ANKIT VISHAL VIPUL PODDAR AJAY KUMAR SAH	AMIT KUMAR DAS SAURAV KUMAR SHIVAM UTKARSH SAHAY
		ARBITRATION & CONCILATION ORDINANCE, 1996		
12	A.APPL/10/2020 fixed vide order	MS SEVENTY SEVEN ENTERTAINMENT PRIVATE LIMITED THROUGH MR AJAY RANA vs STATE OF JHARKHAND THROUGH DEPARTMENT OF TOURISM ART CULTURE AND SPORTS AND YOUTH AFFAIRS	AMRITANSH VATS	ASHOK KR YADAV ADVOCATE GENERAL
		ARBITRATION & CONCILATION ORDINANCE, 1996		
13	A.APPL/12/2020 fixed vide order	DELHI INTEGRATED MULTI TRANSIT SYSTEM LIMITED REPRESENTED THROUGH ASHVINI PARASHAR vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED	RAJESH KR MAHTHA	KRISHNA MURARI
		ARBITRATION & CONCILATION ORDINANCE, 1996		
14	A.APPL/20/2020 fixed vide order	DELHI INTEGRATED MULTI MODAL TRANSIT SYSTEM LIMITED THROUGH ASHVINI PARASHAR vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT	RAJESH KR MAHTHA	KRISHNA MURARI
		ARBITRATION & CONCILATION ORDINANCE, 1996		
15	A.APPL/21/2020	MS TATA STEEL LIMITED THROUGH GYANENDRA KARAN vs MS ADVENT ENVIROCARE TECHNOLOGY PVT LTD	BIBHASH SINHA INDRAJIT SINHA AWINASH KUMAR AMITABH PRASAD ANKIT VISHAL AJAY KUMAR SAH	
		ARBITRATION & CONCILATION ORDINANCE, 1996		
16	A.APPL/22/2020	MS TATA STEEL LIMITED THROUGH GYANENDRA KARAN vs MS ADVENT ENVIROCARE TECHNOLOGY PVT LTD	BIBHASH SINHA INDRAJIT SINHA AWINASH KUMAR AMITABH PRASAD ANKIT VISHAL AJAY KUMAR SAH	
		ARBITRATION & CONCILATION ORDINANCE, 1996		
17	Cont.(Cvl)/34/2020	NITYANAND MAHTO vs STATE OF JHARKHAND	MOUSHMI CHATTERJEE APURV	SANJEEV THAKUR
		IA NO, 3205/2021 (For Amendment Petition) CONTEMPT OF COURTS ACT 1971		
18	C.M.P./338/2020	RAMESH CHANDRA MAHATO vs THE STATE OF JHARKHAND	AKSHAY KR MAHATO	PRAVEEN AKHOURI
		CODE OF CIVIL PROCEDURE, 1908		
19	C.M.P./340/2020	NALINIKANT MAHATO vs THE STATE OF JHARKHAND	AKSHAY KR MAHATO	MITHILESH SINGH
		CODE OF CIVIL PROCEDURE, 1908		

20	Cont.(Cvl)/132/2021	SOHAN LAL MISHRA vs THE STATE OF JHARKHAND	AWINASH KUMAR INDRAJIT SINHA SHISHIR SUMAN VIPUL PODDAR ANKIT VISHAL AJAY KUMAR SAH	JAYANT FRANKLIN TOPPO
		CONTEMPT OF COURTS ACT 1971		